# GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF LEGAL AFFAIRS

#### LOK SABHA

## UNSTARRED QUESTION NO. 6240 TO BE ANSWERED ON 12.04.2017

#### Legalisation of Betting/Gambling

### 6240. SHRI P. NAGARAJAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Law Commissions is in the process of legalising betting in sports and gambling in casinos;
- (b) if so, the details thereof;
- (c) whether the Government is planning to bring a legislation to this effect;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

## **ANSWER**

# MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY

# (SHRI P.P. CHAUDHARY)

(a) to (e) : The Law Commission of India has informed that they have undertaken the study on the subject titled "Regularization of Betting and Gambling" in view of the Order/judgment dated 18.07.2016 in Civil Appeal No. 4235/2014 titled 'Board of Control for Cricket vs. Cricket Association of Bihar & Ors. of the Hon'ble Supreme Court of India. The relevant paragraph 83 of the order reads as under:-

"83. So also the recommendation made by the Committee that betting should be legalized by law, involves the enactment of a Law which is a matter that may be examined by the Law Commission and the Government for such action as it may consider necessary in the facts and circumstances of the case."

In view of the above, the Law Commission is considering the various aspects of Betting and Gambling.

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